

OFFICE OF THE DISTRICT LEGAL SERVICES AUTHORITY, HOWRAH

NOTIFICATION

Memo No. 41 / DLSA, Howrah

Dated: 13.01.2021.

As per the direction of the Ld. Chairman, District Legal Services Authority, Howrah application in the prescribed format are hereby invited from eligible Indian citizen for the post of Sweeper at the District Legal Services Services Authority and ADR Centre, Howrah. The said engagement shall be on daily wages and purely temporary basis and removable at any time by the direction of the Authrotiy, DLSA, Howrah which shall be treated as final.

1. Residential proof :- The candidate must be a resident of Howrah District within 2 km from the ADR Centre, Howrah. A proper ID with residential proof is required to be submitted with the application form showing that the candidate is resident within the 2 km from the ADR Centre, Howrah.

2. Payment of daily wages :- Rs. 232/- (Rupees two hundred thirty two only).

3. Age Limit :- Age not less than 18 years and not more than 40 Years as on 01.01.2021.

4. Educational Qualification :- Must have passed Class – VIII (Graduate candidate are not eligible to apply for the said post)

5. Mode of Selection : On successful submission of applications, candidates are required to undergo an oral interview. If at any stage(s) of selection process a candidate remains absent, his/her candidature shall stand cancelled without making any further intimation to him/her.

6. Date, Time & Venue of the selection procedure :- Shall be notified in due course of time through Notice Board at the office of District Legal Services Authority, Howrah.

7. Mode of submission of application :- Will be received at the office of the District Legal Services Authority, Howrah on every working day except Saturday, Sunday and holiday (if any) from 10-30 a.m to 5-00 p.m.

8. Last date of submission of application :- 29th January, 2021.

9. General Instructions / Conditions :-

a) Candidates are requested to read the Advertisement and when satisfied about the eligibility condition of the Advertisement, then only apply.

b) If it is to be noted that if a candidate has been allowed to appear in oral interview, it doesnot imply that candidate's eligibility has been verified. It does not vest any right with the candidate for appointment. The eligibility shall be finally verified by the concerned Appointing Authority. The candidate should satisfy his /her eligibility before applying and shall be personally responsible in case he/she is not eligible.

c) The candidates are required to submit application forms with correct and complete information carefully. If any incomplete or false information is given, then the candidates will be responsible for the same and on the basis of false and incomplete information, the application form shall be rejected at any stage of the selection without giving any reason or notice.

d) Every candidate should mention his / her name and Date of Birth in the application Form as per the class VIII Certifcte or Madhyamic or equivalent examination issued by the Recognised Institution.

e) No subsequeute request for its change will be considered or granted.

f) The candidates should keep two print out of the duly filled up application form submitted by them, for their record and for future reference.



g) The candidates are required to keep with them at least one ORIGINAL Photo-Identity proof viz Aadhar, e-Aadhar, ID Card issued by College or University, Voter ID Card (EPIC CARD), Driving Licence, Passtport, PAN Card, Bank Pass book copy with photograph thereon and shall produce the same on demand at the time of oral examination.

h) The decision of the authority shall be final in all matters relating to eligibility acceptance or rejection of the applications, penalty for false information, mode of selection process etc.

i) The authority reserves the right of correcting any error that may have inadvertently cropped up. However, it does not owe any responsibility for any error committed by any candidate.

j) The result shall be displayed on the official Notice Board of the District Legal Services Authority, Howrah

k) Instructions are to be complied with strictly by the candidates for applying for the post, No T.A / D.A shall be given to the candidates for appearing in the oral test.

l) No application under the Right to Information Act, 2005 shall be entertained nor any information to be provided. Factual information under R.T.I Act shall be provided only after declaration of final result. Replies to inferential (speculative) question shall not be provided.

m) In case it is detected at any stage of the recruitment or even ~~later~~, that candidate does not fulfill the eligibility norms and / or that he/she has suppressed or truncated or mis represented any material fact, the candidature shall stand cancelled without giving any notice to the candidate. If any of these shortcomings is detected **even after appointment**, the services of the relevant candidate may be terminated and he shall be liable for criminal proceedings.

n) No recommendation either written or oral will be taken into consideration. Any attempt on the part of a candidate to enlist support directly or indirectly for his candidature by other means will disqualify him for appointment.

o) For further announcement, all concerned are requested to follow the Notice Board of the office of the District Legal Services Authority Howrah.



Sanghamitra Chatterjee

(Sanghamitra Chatterjee)
Secretary, DLSA, Howrah.

Secretary
District Legal Services Authority
Howrah

APPLICATION FORMAT

Name :

Father's / Husband's Name:

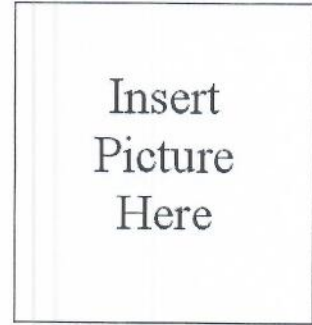
Date of Birth :

Full Address :

Contact No :

Educational Qualification :

Currently Engaged in (if any) :



(self-attested Photocopy of address proof, proof of Date of Birth, proof of educational qualification and one Passport size recent Photograph to be submitted along with the application)

DECLARATION

I _____

hereby declare that all the information furnished above are true to the best of my knowledge.

Signature of the Candidate.